GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT

RAJYA SABHA UNSTARRED QUESTION NO -3973

ANSWERED ON - 06/04/2022

RESERVATION TO OBCs

3973 #. SHRI RAJMANI PATEL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether the benefit of 27 per cent reservation is being given to OBCs at the national level in the country;
- (b) the State-wise details where 27 per cent reservation is given and not given in the country; and
- (c) the reasons owing to which 27 per cent reservation is not being given in the States and by when it would be given?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

- (a) Yes Sir.
- (b) As per details available with the Department-
- (i) the following States have provided 27% to OBCs:-

Assam, NCT of Delhi, Goa, Gujarat, Haryana (27% in Class III & IV posts, 10% in Class I & II posts), Odisha, Uttar Pradesh, Chandigarh, Daman & Diu.

(ii) The following States have given more than 27% reservation to OBCs:-

Andhara Pradesh (29%), Bihar (33%), Karnataka (32%), Kerala (40%), Tamil Nadu (50%), Andaman & Nicobar (38%), Puducherry (34%).

(iii) The following States have given less than 27% reservation to OBCs:-

Chhattisgarh (14%), Himachal Pradesh (12% in Category-I posts & 18% in Category-II posts), Jharkhand (14%), Madhya Pradesh (14%), Manipur (17%), Punjab (12%), Rajasthan (21%), Sikkim (21%), Uttarakhand (14%), West Bengal (17%), Dadra & Nagar Haveli (5%).

(iv) The following States have not given any reservation to OBCs:-

Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, Tripura and Lakshadweep.

(c) The reservation policy in State/UT Government services etc. is decided and implemented by the concerned Governments, while keeping in view the interests of the citizens of the State/UT. The Central Government has no role in deciding the reservation policy of State Government.
